

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A 23/2010 in CIVIL APPEAL NO. 4421 OF 2010

KRISHNADEVI MALCHAND KAMATHIA & ORS.
VERSUS

Appellant (s)

BOMBAY ENVIORNMENTAL ACTION GROUP.& ORS.
(With appln(s) for directions and office report)

Respondent(s)

WITH CON.P.NO.169/2010 IN C.A. NO.4421/2010
(With appln.for intervention and c/delay in filing rejoinder
affidavit and office report)

CON.PETITION NO.266/2010 IN C.A. NO.4421/2010
(With appln.for exemption from filing O.T. and permission to file
additional documents)

Date: 25/01/2011 These Matters were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Applicant in Con.P.169/2010 Mr. Ram Jethmalani, Sr.Adv.
Mr. Pramod Swarup, Sr.Adv.
Ms. Parena Swarup, Adv.
Mr. Vijay Kumar, Adv.
Mr.Abhindra Maheshwari, Adv.
Mr. Vishwajit Singh,Adv.

For Respondent(s) in appeal & appli. in C.P.266/10 Mr. Dushyant A. Dave, Sr.Adv.
Ms. Madhvi Divan, Adv.
Mr. D. Bharat Kumar, Adv.
Ms. M. Indrani, Adv.
Mr. Abhijit Sengupta,Adv.

Res.No.6 Mr. A.Y. Chitale, Sr.Adv.
Ms. Sunaina Dutta, Adv.
Ms. Snigdha Pandey, Adv.
Mrs.Suchitra Atul Chitale ,Adv
Mr.Nishantha Kumar, Adv.

For applicant in IA.No.23 & res in CP.169/20 Mr. Shekhar Naphade, Sr.Adv.
Mr. Sanjay V. Kharde, Adv.
Ms. Asha Gopalan Nair ,Adv

For Res: Ms. Anagha S.Desai ,Adv

For intervenor in CP.169/10 Mr. Ahmad Abadi, Adv.
Ms. Sangeeta Kumar, Adv.

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UPON hearing counsel the Court made the following
O R D E R

After hearing learned counsel for the parties at considerable length, the Court reserved its verdict.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master